

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001**  
**Ph:23753942 Fax- 23753923**

Petition No. 209/MP/2017

Dated: 4.9.2018

To,

Senior General Manager (Commercial),  
A.D. Hydro Power Limited,  
Bhilwara Towers, A - 12,  
Sector # 1, Noida -201301

**Sub:** Approval of transmission charges of 176.5 km Double Circuit 220 kV dedicated transmission line of A.D. Hydro Power Limited from Prini (Generating station of ADHPL) to Nalagarh (Sub-station of CTU)-reg.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with advance copy to the respondents/beneficiaries, latest by 28.9.2018:-

- (i) Tariff forms for the tariff period 2009-14 and 2014-19 separately in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (2009 Tariff Regulations) and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (2014 Tariff Regulations) respectively alongwith their soft copies in Excel Format.
- (ii) Auditor certified Capital Expenditure as on COD of transmission assets and thereafter year wise additional capitalization up to "cut-off" date for ADHPL-Nalagarh transmission line. Similarly, Auditor certified capital expenditure as on dates of:-
  - (a) HPPTCL transmission line's LILO at Naggar; and additional capitalization up to the following 31st March.
  - (b) Malana-2 transmission line's LILO at Chharor; and additional capitalization up to the following 31st March.

Auditor's Certificates should indicate break up of Hard Cost, IDC & IEDC as on COD and additional capitalization thereafter in various heads of the elements i.e. (i) Land, (ii) Building and other civil works, (iii) Sub-Station, (iv) Transmission Lines and (v) PLCC.

"Cut-off Date" should be considered as per Regulation 3(13) of 2014 Tariff Regulations. Further, ensure that the capital expenditure mentioned above are mutually reconciled.

- (iii) Transmission line length- (i) AD HPL to Naggar, (ii) Naggar to Chharor, and (ii) Chharor to Nalagarh.
- (iv) The memorandum in respect of Investment Approval, as per Regulation 3(36) of 2014 Tariff Regulations for the Transmission Asset (176.5 km Double Circuit 220 kV Dedicated Transmission line), identifying Transmission Line and Sub-station.
- (v) Approved Revised Cost Estimates (RCE) vis-à-vis the Techno Economic Clearance (TEC) accorded by the Central Electricity Authority (CEA).
- (vi) Apportioned Approved Cost for the transmission asset vis-à-vis generation project. In line with the paragraph (9) of the TEC, dated 20.8.2002, accorded by the Central Electricity Authority, clarify if a fresh TEC was required to be obtained from the CEA, and reasons thereof.
- (vii) Actual quantum of Debt and Equity utilized as on COD of the transmission assets and also that utilized for year wise additional capitalization.
- (viii) Year wise revenue earned against the transmission assets since COD.
- (ix) Loan Agreements signed with the lenders, clearly specifying the interest rates and the repayment schedule. Documents in support of dates of drawl of loans and the applicable interest rates. Loan details as per Form-13 in case of tariff period 2009-14 and as per Form-9C in case of tariff period 2014-19, as per respective tariff regulations.
- (x) Computation of Interest During Construction (IDC) along with editable soft copy in Excel format from the date of infusion of debt fund up to scheduled COD with link.
- (xi) Clarify whether entire liability pertaining to IDC and IEDC, hard cost including initial spares (if any) has been discharged on cash basis as on COD, if no, year wise detail of discharging of the same, among the Sub-station and transmission line, separately.

Yours faithfully,

sd/-

(V. Sreenivas)  
Deputy Chief (Legal)